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High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Petition No. 13081 Of 2024

Chowdavarapu Kesava Rao

APPELLANT

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State Of Telangana

RESPONDENT

Date of Decision: May 9, 2024

Acts Referred:

• Greater Hyderabad Municipal Corporation Act, 1955 - Section 654, 655

Hon'ble Judges: C.V. Bhaskar Reddy, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement